क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

संदर्भ संख्या : 922/NGT OA-412/18/2020 दिनांक 07/09/2020

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Compliance report of order dated 09.01.2020 in E.A. 3/2020 in O.A. 412/2018 Om Tyagi Versus Ministry of Environment & Forest & Ors.

Sir,

With reference to the above mentioned subject this is to inform you that in compliance of order passed by Hon'ble National Green Tribunal, New Delhi on 09-01-2020 in E.A. 3/2020 in O.A. 412/2018 Om Tyagi Versus Ministry of Environment & Forest & Ors. Joint inspection by taken of CPCB & UPPCB has been carried. The factual report is submitted for kind perusal and necessary action please.

Yours Sincerely

(Utsav Sharma)
Regional Officer

Copy to:

1- Member Secretary, Central Pollution Control Board, Delhi for information.
2- Member Secretary, U.P. Pollution Control Board, Lucknow for information.
3- Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
4- Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
5- Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

COMPLIANCE REPORT
IN THE MATTER OF E.A. 03/2020
IN O.A. 412/2018 TITLED
Mr. Om Tyagi
Versus
Ministry of Environment & Forest & Ors
(Order Date: 09.01.2020)

1. Background

In view of allegations regarding encroachment on ponds, water bodies and unauthorized operation of Banquet Hall/Farm Houses in Village Gukna, Ghaziabad, Hon'ble Tribunal had constituted a Committee of Central Pollution Control Board, Divisional Commissioner, Meerut Division and Uttar Pradesh Pollution Control Board. In compliance of the orders, reports, along with reports from Revenue Department and Nagar Nigam, Ghaziabad were filed before the Hon'ble Tribunal and on perusal of reports and action taken, Hon'ble Tribunal had disposed the matter on 18.10.2019 with directions that vigilance be maintained in the area to ensure that such violations are not repeated.

Thereafter, an Execution Application has been filed in Hon'ble Tribunal for execution of its orders and necessary directions have been passed on 09.01.2020 directing Central Pollution Control Board and Uttar Pradesh Pollution Control Board to ascertain the factual status and file a report.

2. Factual Status Report

In compliance with the above order, Shri R. Debroy, Scientist-E, CPCB, Shri B.K. Singh, Assistant Environment Engineer, UPPCB and Shri N.K. Panday, Junior Engineer, UPPCB conducted inspection of the concerned areas on 04.09.2020. In compliance of earlier orders of Hon'ble Tribunal,

team of District Administration , Central Pollution Control Board and UPPCB remedial measures were taken by sealing of borewells of illegal farm houses and directions were issued to discontinue operations and operate only after complying with the relevant rules and guidelines. As reported in UPPCB's compliance report submitted to Hon'ble NGT on 29.08.2020, environmental compensation (EC) was assessed and imposed on the farm-houses/marriage halls for recovery. The inspection team in course of the present inspection made the following observations:

- With the COVID-19 protocols in force and the restrictions imposed on any public gatherings like marriages, parties, etc. these units have been found to be practically out of business during this period of pandemic.
- The non-complying units were already ordered to remain shut by the UPPCB and to resume operations only after achieving compliance.
- All the establishments were found to have closed down their operations. The team entered the premises of the closed units and observed modification/up gradation/installation works like extension of DG set exhaust systems, rainwater harvesting provisions, etc. going on at few places.
- The units were totally closed down with the entrance gates locked as shown in the enclosed photographs.
- The team inspected the pumps/ground water extraction arrangements and found all such provisions sealed as shown in the enclosed photographs.
- Interactions with the locals and owners/managers of the closed units indicated that the establishments have not been used and recent NGT

orders and UPPCBs directions have made them aware that they cannot operate violating the applicable standards/rules and operation shall be started only after obtaining clearances from all concerned departments.

- Ghaziabad Nagar Nigam should carry out regular drives to ensure there in no encroachment on roads and drains in the area.

Status with regards to encroachment of these units has already been state in Joint report dated 25.2.2020. In the said report, encroachment of roads and drains has been observed but as per Survey report of Tehsil Sadar, no well or pond is identified on Khasra Numbers stated by the applicant, copy of said survey report is again annexed as *Annexure I* of this report.

Further, with regards to preparation of plan for environmental compliance, Central Pollution Control Board, in compliance of Hon'ble Tribunal's orders dated 19.09.2019 in O.A. 400/2017 Westend Green Farms Society Vs Union of India and Ors. has prepared and circulated the Mechanism/Guidelines for Control of Pollution and Enforcement Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. Copy of these guidelines has also been uploaded on the official website of Uttar Pradesh Pollution Control Board. Compliance of same has to be ensured in present case as well.

(N.K. Pandey)
Junior Engineer
UPPCB,
Ghaziabad

(B.K. Singh)
Assistant Environment
Engineer
UPPCB, Ghaziabad

(Rajesh Debroy)
Scientist- E
CPCB, Delhi

Gates found closed during inspection.

Sealed pumps of the units found during inspection

roghaziabad roghaziabad <roghaziabad@uppcb.com> 2/25/2019 9:36 PM

Action taken report in compliance to Hon'ble NGT order in O.A. no 412 of 2018 OM Tyagi Vs MOEFCC and ORS

To ngt.filing@gmail.com Copy Dmgha <dmgha@nic.in> • gdagzb@gmail.com • Gzb nagar nigam <gzb.nagar.nigam@gmail.com> • ceo1@uppcb.com • Clo <clo@uppcb.com> • commmee@gmail.com • Meerut Commissioner Office <commmrt@gmail.com> • Ms <ms@uppcb.com> • Pradeepmisra <pradeepmisra@yahoo.com> • rajeshdebroy.cpcb@nic.in • pagarwal.cpcb@gov.in • ccb.cpcb@nic.in

---

Hon'ble Sir,

In reference to the above please refer to Hon'ble National Green Tribunal, New Delhi order dated 24.01.2019 O.A. no 412 of 2018 Sri Om Tyagi Vs Ministry of Environment and Climate Change & Ors. In compliance to the above, action taken report of the joint committee is enclosed .

Regards,

A.K. Tiwari

CEO/ Regional Officer

U.P.P.C.B, Ghaziabad

- joint inspection report in oa no 412 om tyagi.pdf (4 MB)

Report of joint committee in compliance to the order passed on 24.01.2019 by Hon'ble National Green Tribunal in O.A. no 412 of 2018 Sri Om Tyagi Vs Ministry of Environment and Climate Change & Ors

In reference to the above, Hon'ble National Green Tribunal, New Delhi on 24.01.2019 passed the following directions in O.A. no 412 of 2018 Sri Om Tyagi Vs Ministry of Environment and Climate Change & Ors:-

"..... 7. In view of the above, we find it necessary to constitute a Joint Committee comprising of nominees of Central Pollution Control Board, Uttar Pradesh PCB and Divisional Commissioner, Meerut to look into the above aspects and then to take appropriate action, in accordance with law and furnish an action taken report within one month by email at ngt.filing@gmail.com. UP PCB will be nodal agency for coordination and compliance.

8. In Westend Green Farms Society Vs. UOI & Ors. (O.A. No. 400/2017) order dated 02.11.2018 this Tribunal held that environmental norms are required to be read into every activity adversely affecting environment while noting that marriage halls are not complying with requirement of rain-water harvesting, traffic regulation, drawl of ground water, regulating use of DG sets, management of municipal solid waste. Tribunal constituted an oversight Committee to look into following aspects:

"i) Compilation of data of all such places where marriages and functions take place which should be published and appropriately regulated.

ii) Regulate noise level at above places or per laid down norms. This includes regulation of DJ sets, loudspeakers and crackers etc.

iii) Compliance of Solid Waste Management Rules, 2016, and sewage discharge including decentralized waste processing facilities, installation of CCTV camera, GPS system in garbage collection vans etc

iv) Regulation of extraction of groundwater as per applicable guidelines, sealing of tubewells including those installed for swimming pools in violation of law, need for reuse of water for flushing, Plantation or gardening.

v) Rain Water Harvesting by installing roof top harvesting systems. vi) Regulating size of gatherings on the concept of sustainable development in the light of carrying capacity of the area.

vii) Prohibiting such activities in overcrowded places not having adequate parking or other facilities.

viii) Action against unauthorized construction or unauthorized use without statutory clearances prohibiting and stopping any existing or future activities non-complying with above norms and also taking penal action where ever necessary.

ix) Environment restoration and compensating victims of violation of law in relation to Noise Pollution, Air Pollution, Water Pollution, Master Plan etc."

Accordingly, Joint Committee may also cover the aforementioned aspects while giving its report....."

AEE

In compliance to the above said order, Divisional Commissioner, Meerut, Central Pollution Control Board, Delhi and U.P. Pollution Control Board, Lucknow nominated concerned officers for joint inspection of the Khasra numbers mentioned in the O.A. The committee proposed the inspection of the area in question on 22.2.2019. Regional Officer, U.P. Pollution Control Board, Ghaziabad vide letter no 4180/NGT/OA-412/18/19 dated 21.2.2019 **(Annexure 1)** requested Municipal Commissioner Ghaziabad, Secretary Ghaziabad Development Authority and Sub Divisional Magistrate, Sadar to nominate concerned officers of the department to remain present during the joint inspection

Regional Officer, U.P. Pollution Control Board, Ghaziabad vide letter no 4182/NGT/OA-412/18/19 dated 21.2.2019 **(Annexure 2)** requested Municipal Commissioner, Ghaziabad to submit report is reference to action taken on the Khasra Numbers mentioned in the O.A. by the Applicant. Further, Regional Officer, U.P. Pollution Control Board, Ghaziabad vide letter no 4181/NGT/OA-412/18/19 dated 21.2.2019 **(Annexure 3)** requested Secretary, Ghaziabad Development Authority, Ghaziabad to submit action taken/ approved layout maps of 03 Farm Houses mentioned in the O.A. by the applicant.

Inspection of the lands in question was carried out on 22.02.2019 by the following officers in presence of applicant Shri Om Tyagi **(Attendance Sheet annexed as annexure 4)** :-

1. Shri Rajneesh Rai – Additional Commissioner, Meerut Zone, Meerut.
2. Shri Pankaj Agarwal, Scientist-E, Central Pollution Control Board, Delhi.
3. Shri Rajesh Debroy, Scientist-E, Central Pollution Control Board, Delhi.
4. Shri A.K. Tiwari, Chief Environmental Officer/ Regional Officer, U.P. Pollution Control Board, Ghaziabad.
5. Shri Ankit Singh, A.E.E., U. P. Pollution Control Board, Ghaziabad.
6. Shri V.S. Chauhan, J.E., Ghaziabad Development Authority, Ghaziabad.
7. Shri Jitender Kumar, R.I. Nagar Nigam, Ghaziabad.
8. Shri Abhishek Shahi – Nayab Tehsildar, Tehsil Sadar, Ghaziabad.
9. Shri Jai Bhagwan, Lekpal, Tehsil Sadar, Ghaziabad.
10. Shri Ramesh Chand, Lekpal, Tehsil Sadar, Ghaziabad.

Following is the status found of Farm House which are mentioned in O.A. of the applicant :-

1. B.S. Farm House

i. **Address as per revenue records** :- Khasra no. 75, Village Bonjha, Ghaziabad

ii. **Present situation around Farm House** :- Located adjacent to main road in commercial location.

iii. **Land use as per revenue record** :- Transferrable land

iv. **Present use of land found during inspection** :- Marriage cum farm house. During inspection, arrangement was being carried out for marriage function. Marriage functions and other cultural functions are done in the open area with tents, food stalls etc.

v. **Permission from Development authority/ Approved layout map** :- Not obtained from Ghaziabad Development Authority

vi. **Permission from U.P. Pollution Control Board** :- Farm House does not have approved layout map from Ghaziabad Development Authority, Hence, Consent to Establish/ Consent to operate cannot be granted to the Farm House cum Marriage hall.

vii. **No. of D.G. sets installed** :- 02 DG sets of capacity 62.5 KVA and 63 KVA with acoustic enclosure but exhaust height not found as per norms. 01 DG set of 7.5 KVA without acoustic enclosure and exhaust height not as per norms.

viii. **Kitchen** :- Food for functions is prepared in the premises.

ix. **Disposal of MSW** :- Proper handling and disposal of MSW not found during inspection. MSE found disposed in the drain next to the main road.

x. **Status of sewage** :- No STP installed for treatment of sewage generated. Untreated sewage is being disposed off in the nearby drain.

xi. **Permission for borewells** :- Borewell has been installed for extraction of ground water. NOC from CGWA is not obtained.

xii. **Permission of Fire and Safety Department** :- Not provided during inspection.

xiii. **Status of loudspeakers/ DJ sets** :- No DJ sets/ Loudspeaker system found in the premises. It was informed by the unit representative, that the system is taken on contract for functions for which permission is taken from the District Administration.

xiv. **Parking Facility** :- Vehicle parking inside the premises is not found adequate as per the capacity of the farm house cum marriage hall. Hence, there is a possibility of traffic congestion due to parking on main road during functions

Dumping of MSW and Untreated sewage in drain - B.S. Farm House, Bonjha, Ghaziabad

2. V.J. Nursery House

i. **Address as per revenue records** :- Khasra no. 468, 469, 471, Village Ghukhna, Ghaziabad

ii. **Present situation around Farm House** :- Located in residential cum commercial cluster of village Ghukhna

iii. **Land use as per revenue record** :- In name of Yashpal etc

iv. **Present use of land found during inspection** :- Farm house. During inspection, arrangement was being carried out for marriage function. Marriage functions are done in the open area with tents, food stalls etc.

v. **Permission from Development authority/ Approved layout map** :- Not obtained from Ghaziabad Development Authority

AEE

vi. **Permission from U.P. Pollution Control Board** :- Farm House does not have approved layout map from Ghaziabad Development Authority, Hence, Consent to Establish/ Consent to operate cannot be granted to the Farm House cum Marriage hall.

vii. **No. of D.G. sets installed** :- 01 DG set of 15 KVA without acoustic enclosure and exhaust height not as per norms.

viii. **Kitchen** :- Food for functions is prepared in the premises.

ix. **Disposal of MSW** :- Proper handling and disposal of MSW not found during inspection. MSW were found disposed in the drain of residential area.

x. **Status of sewage** :- No STP installed for treatment of sewage generated. Untreated sewage is being disposed off in the nearby drain.

xi. **Permission for borewells** :- Borewell has been installed for extraction of ground water. NOC from CGWA is not obtained.

xii. **Permission of Fire and Safety Department** :- Not provided during inspection.

xiii. **Status of loudspeakers/ DJ sets** :- No DJ sets/ Loudspeaker system found in the premises. It was informed by the unit representative, that the system is taken on contract for functions for which permission is taken from the District Administration.

xiv. **Parking Facility** Vehicle parking inside the premises is not found adequate as per the capacity of the farm house cum marriage hall. Hence, there is a possibility of traffic congestion due to parking on main road during functions.

V.J. Nursery, Village Ghukna, Ghaziabad - Dumping of MSW and disposal of untreated sewage in drain

3. <u>Prem Farm House</u>

i. **Address as per revenue records** :- Khasra no. 322, Village Ghukhna, Ghaziabad

ii. **Present situation around Farm House** :- Located in residential cluster of village Ghukhna

iii. **Land use as per revenue record** :- In name of Pramendra Tyagi.

iv. **Present use of land found during inspection** :- Farm house. During inspection, arrangement was being carried out for marriage function. Marriage functions are done in the open area with tents, food stalls etc.

v. **Permission from Development authority/ Approved layout map** :- Not obtained from Ghaziabad Development Authority

vi. **Permission from U.P. Pollution Control Board** :- Farm House does not have approved layout map from Ghaziabad Development Authority, Hence, Consent to Establish/ Consent to operate cannot be granted to the Farm House cum Marriage hall.

vii. **No. of D.G. sets installed** :- 01 DG set of 62 KVA without acoustic enclosure and exhaust height not as per norms.

viii. **Kitchen** :- Food for functions is prepared in the premises.

ix. **Disposal of MSW** :- Proper handling and disposal of MSW not found during inspection. MSW were found disposed in the drain of residential area.

x. **Status of sewage** :- No STP installed for treatment of sewage generated. Untreated sewage is being disposed off in the nearby drain.

xi. **Permission for borewells** :- Borewell has been installed for extraction of ground water. NOC from CGWA is not obtained.

xii. **Permission of Fire and Safety Department** :- Not provided during inspection.

xiii. **Status of loudspeakers/ DJ sets** :- No DJ sets/ Loudspeaker system found in the premises. It was informed by the unit representative, that the system is taken on contract for functions for which permission is taken from the District Administration.

xiv. **Parking Facility** :- Vehicle parking inside the premises is not found adequate as per the capacity of the farm house cum marriage hall. Hence, there is a possibility of traffic congestion due to parking on main road during functions.

Prem Farm House, Ghukna, Ghaziabad – Illegal DG sets and disposal of Sewage/ MSW in Drain

AEE

Following is the status of Ponds as mentioned in the O.A. by the Applicant :-

Member of District Administration of Tehsil Sadar, Ghaziabad and revenue department surveyed the khasra numbers which was alleged by the applicant in the O.A. to be ponds/ wells previously. **Survey report annexed as annexure 5.** As per the report, there is no well/ ponds in the revenue record/ map. During survey it has been found that presently on Khasra no 268 (Total area of 0.038 Hectares), village Ghukna, one well shaped structure (KharijShuda) has been found having area of around 40 sq meters which is recorded as banjar land in revenue report . On rest area of the Khasra number 268 has been encroached by the residents.

Status of remaining Khasra Numbers of Village Ghukna:-

It is observed by the committee and also as per survey report on annexure 6 , that there has been illegal encroachments of roads, drain and government land by the local residents constructing commercial shops and residences. All the Khasra numbers are located in the municipal corporation jurisdiction.

Residential cum Commercial area of Ghukhna Village, Ghaziabad

Observations :

i. All three farm houses are operating functions of marriages against the land use. Permission from Ghaziabad Development Authority has not been granted for purpose of carrying out marriages. Layout maps of all the 03 houses has not been approved from Ghaziabad Development Authority.

ii. As all three farm houses do not have approved layout map from Ghaziabad Development Authority, Hence, Consent to Establish/ Consent to operate cannot be granted to the Farm House cum Marriage hall.

iii. All three farm houses are disposing the MSW and untreated sewage in the drain

iv. DG sets are not as per the norms.

v. All three farm houses are in the vicinity of residential and commercial clusters

vi. There is no well/ ponds in the revenue record/ map. During survey it has been found that presently on Khasra no 268 (Total area of 0.038 Hectares), village Ghukna, one well shaped structure (KharijShuda) has been found having area of around 40 sq meters which is recorded as bajar land in revenue report . Rest area of the Khasra number 268 has been encroached by the residents.

vii. It has been observed that there is illegal encroachments of roads, drain and government land by the local residents constructing commercial shops and residences. All the Khasra numbers are located in the municipal corporation jurisdiction.

Action taken

1. Ghaziabad Development Authority, Ghaziabad has not approved layout map of all 03 Farm Houses mentioned in the OA by the applicant. Ghaziabad Development Authority, vide letter no 477/ OSD/ 2019 dated 22.02.2019 **(Annexure 6)** submitted action taken report on the 03 farm houses, which is as below :-

i. **M/s V. J Farm House/ Marriage hall, Ghukhna, Ghaziabad** – Show Cause Notice issued. Hearing of case filed against the unit is in process. Next date of hearing is scheduled on 02.03.2019.

ii. **M/s Prem Farm House, Ghukhna, Ghaziabad** – Show Cause Notice issued. Hearing of case filed against the unit is in process. Next date of hearing is scheduled on 02.03.2019.

iii. **M/s B.S. Farm House, Bonjha, Ghaziabad** - Suit no 36/15 was previously filed against the farm house after issuance of Show Cause notice. The applicant neither resolve the violations nor provide satisfactory reply to the show cause. Hence, show cause notice prior to sealing of the farm house has been issued.

2. All the three farm houses do not have NOC from CGWA for abstraction of ground water. Hence, as per the recommendations of the joint committee during inspection, borewells situated in the Farm Houses (01 borewell in each farm house) have been sealed by district administration and UPPCB. **(Borewell sealing report annexed as annexure 7)**

Borewell sealing in premises of M/s V. J Farm House/ Marriage hall, Ghukhna, Ghaziabad

AEE

Borewell sealing in premises of M/s B.S. Farm House, Bonjha, Ghaziabad

Borewell sealing in premises of M/s Prem Farm House, Ghukhna, Ghaziabad

Recommendation of the Committee

1. Ghaziabad Development Authority to seal the illegal farm houses operating without approved layout map in accordance to Case filed/ Show Cause Notice issued to all the 03 farms by Ghaziabad Development Authority.

2. Nagar Nigam and Ghaziabad Development Authority to take necessary steps to remove the illegal encroachments on the above Khasra numbers as per the survey report dated 23.02.2019 submitted by the officer of Tehsil Sadar, Ghaziabad and previous report dated 23.01.2019 of District Magistrate, Ghaziabad.

(Ankit Singh)	**(A.K.Tiwari)**	**(Pankaj Agarwal)**	**(Rajesh Debroy)**
A.E.E.	CEO/R.O	Scientist - E	Scientist- E
UPPCB, Ghaziabad	UPPCB, Ghaziabad	CPCB, Delhi	CPCB, Delhi

(Rajneesh Rai)
Additional Commissioner
Meerut Division, Meerut

ANNEXURE - 1

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
E-mail-roghaziabad@uppcb.com Ph-0120-4160108

पत्रांकः 4186 /एनजीटी/ओए–412/18/19 दिनांक 21.2.19

सेवा में,

1. नगर आयुक्त, नगर निगम, गाजियाबाद।
2. सचिव, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
3. उपजिलाधिकारी (सदर), गाजियाबाद।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 412/2018 Sri Om Tyagi Vs Ministry of Environment & Forest & Ors. के सम्बन्ध में।

महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 412/2018 Sri Om Tyagi Vs Ministry of Environment & Forest & Ors. डासना द्वारा पारित आदेश दिनांक 24.01.2019 (छायाप्रति संलग्न) के निम्न अंश का संदर्भ ग्रहण करने का कष्ट करें।

".....In view of the above, we find it necessary to constitute a Joint Committee comprising of nominees of Central Pollution Control Board, Uttar Pradesh PCB and Divisional Commissioner, Meerut to look into the above aspects and then to take appropriate action, in accordance with law and furnish an action taken report within one month by email at ngt.filing@gmail.com. UP PCB will be nodal agency for coordination and compliance....."

मा0 एन0जी0टी0 के आदेशानुसार आयुक्त, मेरठ मण्डल मेरठ, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड के अधिकारियों की समिति गठित की गयी है। अपर आयुक्त, मेरठ मण्डल मेरठ एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं राज्य बोर्ड के अधिकारियों की समिति द्वारा **दिनांक 22.02.2019 को 03:00 बजे ग्राम घूकना, तहसील सदर, गाजियाबाद** मे स्थल का संयुक्त निरीक्षण प्रस्तावित है।

अतः आपसे अनुरोध है कि संयुक्त निरीक्षण के समय सम्बन्धित अधिकारी को स्थल पर विभागीय सूचनाओं सहित उपस्थित रहने हेतु निर्देशित करने का कष्ट करें।

संलग्नकःउपरोक्तानुसार।

भवदीय

(ए0के0 तिवारी)
मुख्य पर्यावरण अधिकारी
/क्षेत्रीय अधिकारी

प्रतिलिपिः

1. जिलाधिकारी महोदया, गाजियाबाद को सादर सूचनार्थ प्रेषित।
2. अपर आयुक्त, मेरठ मण्डल मेरठ को सादर सूचनार्थ प्रेषित।
3. श्री पंकज अग्रवाल, साईन्टिस्ट–ई, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, ईस्ट अर्जुन नगर, नई दिल्ली सूचनार्थ प्रेषित।
4. श्री ओम त्यागी, ग्राम घूकना, तहसील सदर, गाजियाबाद को निरीक्षण के समय उपस्थित रहने हेतु।

मुख्य पर्यावरण अधिकारी
/क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई0एन0एस0–2, सेक्टर–16, वसुन्धरा, गाजियाबाद–201012 फोन–0120–4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

ANNEXURE - 2

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
E-mail-roghaziabad@uppcb.com Ph-0120-4160108

पत्रांक: 4152/एनजीटी/ओए–412/18/19 दिनांक 21.2.19

सेवा में,
नगर आयुक्त,
नगर निगम,
गाजियाबाद।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 412/2018 Sri Om Tyagi Vs Ministry of Environment & Forest & Ors. के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 412/2018 Sri Om Tyagi Vs Ministry of Environment & Forest & Ors. के अन्तर्गत मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 24.01.2019 (छायाप्रति संलग्न) मे ग्राम घूकना, तहसील सदर, गाजियाबाद के सम्बन्ध में निम्न अंश का संदर्भ गहण करने का कष्ट करें।

6- Report dated 23.01.2019 states that there are constructions on different sites. Except some of the sites which are vacated and ordered to be vacated by the Municipal Corporations against some of which orders of eviction, stay has been granted by the High Court. Permission to use DJ etc. is given as per Government Order. If there is violation of law or conditions subject to which permission is given, action is taken as per Government order....."

मा0 एन0जी0टी0 के आदेशानुसार आयुक्त, मेरठ मण्डल मेरठ, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड के अधिकारियों की जॉच समिति गठित की गयी है। मा0 एन0जी0टी0 मे दिनांक 24.02.2019 को अनुपालन आख्या दाखिल की जानी है।

अतः आपसे अनुरोध है कि उक्त सम्बन्ध में लौटती डाक से अवगत कराने का कष्ट करें।

संलग्नकःउपरोक्तानुसार।

भवदीय

(ए0के0 तिवारी)
मुख्य पर्यावरण अधिकारी
/क्षेत्रीय अधिकारी

प्रतिलिपिः
जिलाधिकारी महोदया, गाजियाबाद को सादर सूचनार्थ प्रेषित।

मुख्य पर्यावरण अधिकारी
/क्षेत्रीय अधिकारी

ANNEXURE - 3

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
E-mail-roghaziabad@uppcb.com Ph-0120-4160108

पत्रांकः 4181/एनजीटी/ओए–412/18/19 दिनांक 21.2.19

सेवा में,

सचिव,
गाजियाबाद विकास प्राधिकरण,
गाजियाबाद।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 412/2018 Sri Om Tyagi Vs Ministry of Environment & Forest & Ors. के सम्बन्ध में।

महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 412/2018 Sri Om Tyagi Vs Ministry of Environment & Forest & Ors. के अन्तर्गत मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 24.01.2019 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के अनुपालन मे मा0 एन0जी0टी0 के आदेशानुसार आयुक्त, मेरठ मण्डल मेरठ, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड के अधिकारियों की जॉच समिति गठित की गयी है। आदेश में निम्न फार्म हाऊस के नाम उल्लिखित हैं।

1. मैसर्स विजय फार्म हाऊस/मैरिज हॉल, ग्राम घूकना, तहसील सदर, गाजियाबाद।
2. मैसस प्रेम फार्म हाऊस/मैरिज हॉल, ग्राम घूकना, तहसील सदर, गाजियाबाद।
3. मैसर्स बी0एस0 फार्म हाऊस/मैरिज हॉल, ग्राम घूकना, तहसील सदर, गाजियाबाद

आपसे अनुरोध है कि उक्त फार्म हाऊस के सम्बन्ध मे गाजियाबाद विकास प्राधिकरण से स्वीकृत मानचित्र/कृत कार्यवाही के सम्ब्ध मे लौटती डाक से अवगत कराने का कष्ट करें।

संलग्नकःउपरोक्तानुसार।

भवदीय

(ए0के0 तिवारी)
मुख्य पर्यावरण अधिकारी
/क्षेत्रीय अधिकारी

प्रतिलिपिः जिलाधिकारी महोदया, गाजियाबाद को सादर सूचनार्थ प्रेषित।

मुख्य पर्यावरण अधिकारी
/क्षेत्रीय अधिकारी

Inspection in the matter of OA 412/2018

Attendance Sheet **Date: 22th February, 2019**

S.N.	Name & Designation	Organization	Email Id	Contact No.	Signature
1.	Rajneesh Rai	Add. Comm.	.	9999992601	
2.	Ashok kumar Tiwari.	CEO/NO UPPCB Lko	roghaziabad@uppcb.com	9412168792	
3.	Pankaj Agarwal, S.E.	CPCB	Pankajcpcb@gmail.com	9870544022	
4.	Rajeev Dubey, EF	CPCB	rajivdubey.cpcb@nic.in	9871660333	
5.	Abhishek Shukla	NT (Revenue)	.	8299399170	
6.	ANKIT SINGH AEE	UPPCB Ghaziabad	roghaziabad@uppcb.up.in	9870578186	
7.	V. S. [illegible]	JE GDA		9711037645	
8.	अपरचित	Applicant		9891046635	अपरचित
9.	[illegible]	[illegible]	N.N.G.@[illegible].com	8178016862	
10	[illegible]	-	-	9711419611	
11	[illegible]	[illegible]		9999761187	

1 of 4

ANNEXURE 4

ANNEXURE - 5

तहसीलदार

गाजियाबाद

महोदय,

आपके मौखिक निर्देश के क्रम में मा0 राष्ट्रीय हरित प्राधिकरण मे लम्बित शिकायत सम्बन्धित ग्राम घूकना परगना लोनी तहसील व गाजियाबाद गाजियाबाद में प्रश्नगत खसरा नम्बरो की जॉच हेतु दिनांक 21.02.19 तथा 22.02.19 को नगर निगम गाजियाबाद, गाजियाबाद विकास प्राधिकरण, क्षेत्रीय लेखपाल एवं अधोहस्ताक्षरी द्वारा स्वंय संयुक्त रूप से स्थलीय परीक्षण किया गया । मा0 अपर आयुक्त मेरठ मण्डल मेरठ महोदय द्वारा भी दिनांक 22.02.19 को स्थलीय परीक्षण किया गया ।

प्रकरण में शिकायतकर्ता द्वारा जिन खसरा नम्बरो एवं सरकारी भूमि पर अवैध कब्जे की शिकायत की गयी थी, उस विषय में तत्कालीन तहसीलदार गाजियाबाद द्वारा विस्तृत जांच आख्या दिनांक 22.01.19 को प्रेषित की गयी थी, जिसकी प्रति संलग्न है। मा0 अपर आयुक्त मेरठ मण्डल मेरठ महोदय द्वारा मौखिक रूप से पुनः कुछ खसरा नम्बरो जिनमे भूमिगत जल स्त्रोतो यथा कुएं इत्यादि के होने तथा अतिकमित किये जाने की शिकायत की गयी थी, का निरीक्षण करने का आदेश दिया गया था । उक्त आदेश के क्रम में पुनः कतिपय खसरा नम्बरो का स्थलीय परीक्षण क्षेत्रीय लेखपाल से कराया गया जिसकी रिपोर्ट संलग्न है। क्षेत्रीय लेखपाल की रिपोर्ट में सरकारी भूमि पर आबादी एवं अन्य प्रकार से अवैध कब्जे की पुष्टि हुई है। तथापि क्षेत्रीय लेखपाल की आख्या से स्पष्ट हुआ है कि जिन कुओं अथवा भूमिगत जल स्त्रोतों के विलोपित किये जाने अथवा अतिकमित किये जाने की शिकायत की गई है वे वर्तमान उपलब्ध भू-चित्रों में प्रदर्शित नही है। तत्कालीन तहसीलदार गाजियाबाद की आख्या, मौके के फोटोग्राफ व क्षेत्रीय लेखपाल की आख्या संलग्न है। आख्या महोदय की सेवा मे सादर प्रेषित है।

संलग्नक :- उपरोक्तानुसार ।

23/02/19

नायब तहसीलदार

गाजियाबाद

महोदय

आपके मौखिक निर्देशानुसार दिनांक 22.2.2017 को ग्राम धूकना में आप द्वारा बताये गये निम्न खसरा नम्बरान जो नीचे तालिका में दर्शाये गये है, का नगर निगम राजस्व निरीक्षक व लेखपाल के साथ स्थल निरीक्षण किया गया। स्थलनिरीक्षण आख्या निम्नवत है।

क्रम संख्या	खसरा संख्या श्रेणी	अभिलेखीय (वर्तमान) स्थिति	मौके की वर्तमान स्थिति	विवरण
1	268 0.038	बंजर	मौके पर लगभग 50 वर्गमीटर में कूप (खारिज शुदा) बना हुआ है शेष क्षे.फ. में मकानात बने है।	कूप की गोलाकार आकृति दिखायी देती है
2	269 0.013	बंजर	" "	
3.	285 0.038	बंजर	मौके पर आबादी में अतिक्रमित है। मकानात बने है।	कूप मौजूद नही है।
4.	574 0.013	बंजर	मौके पर मन्दिर बना है, पीपल वृक्ष को कूप के अन्दर बताया गया	—
5	464 0.038	बंजर	मौके पर आबादी में अतिक्रमित है मकानात बने है	—
6.	455 0.038	बंजर	मौके पर रेत मन्डी के सामने फैक्ट्री में अतिक्रमित बताया गया	—
7.	380 0.253	रविन्द्र शर्मा	मौके पर मकानात बने है व चारदिवारी बनी है।	—
8.	667 0.038	अतुल कुमार - विपुल कुमार	मौके पर मकानात बने है।	—
9.	365 0.076	अमिलो - कमला सखावत खान आदि	मौके पर मकानात बने है।	—
10.	343 1.252	आबादी श्रेणी C (2)	ग्राम की आबादी बनी है।	—
11.	345 0.063	मार्ग	सड़क गतिमान है, आंशिक क्षे.फ. में दुकान व मार्केट बना है।	—

क्रम सं	खसरा सं.	वर्तमान अभिशेषी स्थिति	मौके की वर्तमान स्थिति	विवरण
12	350 / 0.1140	मार्ग	बाकिको मौके से आंशिक अतिक्रमित (मकानो द्वारा) है	—
13	354 / 0.076	नाली	मौके पर रास्ता है।	—
14.	489 / 0.1640	सर	मौके पर मन्दिर बना है।	—
15	498 / 0.1520	पदीप अनेजपुर कामरूपर आदि	मौके पर सुरानी आबादी बनी है।	—
		विशेष:-	शिकायतो कर्ता द्वारा वर्णित कुप्र अंकित नहीं है। उदलांदा वर्तमान	

उपरोक्त, स्थल निरीक्षण हेतु निर्देशित किये गये खसरा नम्बरान के मौके के फोटो ग्राफ संलग्न है। ७.

स्थल निरीक्षण आख्या सादर सेवा में प्रेषित है।

23.8.2019

कैला

कार्यालय तहसीलदार गाजियाबाद
पत्रांक 395 /आर0सी0–2019 दिनांक 22-01-19

अपर जिलाधिकारी (नगर)
गाजियाबाद

महोदय,

कृपया अपने कार्यालय के पत्र संख्या 2364/एसटी0– ए0डी0एम0 (सिटी)/2018 दिनाक 02.11.18 का सन्दर्भ ग्रहण करने का कष्ट करें जिसमें मा0 न्यायालय द्वारा दिये गये निर्देशों के कम में प्रश्नगत खसरा नम्बरो के संबंध में निरीक्षण कर तथ्यात्मक आख्या नियत अवधि में मा0 न्यायालय मे दाखिल करने हेतु निर्देशित किया गया है।

उक्त के कम में क्षेत्रीय लेखपाल, राजस्व निरीक्षक व नायब तहसीलदार से जांच करायी गयी । जिसमे उनके द्वारा अवगत कराया गया है कि वर्तमान में प्रश्नगत खसरो की स्थिति निम्नवत है :–

क्र.स.	खसरा न0	रकबा	नोइयत	मौके की स्थिति	विवरण
1	173	0.1140	बंजर	मौके पर आबादी, रास्ते व मकानात	
2	174	0.1390	नवीन परती	मौके पर मकानात है जो नगर निगम के कब्जे मे है	
3	176	0.1140	नवीन परती	मौके पर रास्ते व मकानात है जो नगर निगम के कब्जे मे है	
4	180	0.3290	नवीन परती	मौके पर मौके पर रास्ते व मकानात है जो नगर निगम के कब्जे मे है	
5	181	0.0510	नवीन परती	मौके पर रास्ते व मकानात है जो नगर निगम के कब्जे मे है	
6	182	0.0250	नवीन परती	मौके पर संघन आबादी, रास्ते व मकानात है	
7	259	0.1260	बंजर	मौके पर संघन आबादी, रास्ते व मकानात है	
8	268	0.380	बंजर	कुआ, रास्ता व आबादी	
9	269	0.0130	बंजर	मौके पर संघन आबादी व रास्ते	
10	285	0.0380	बंजर	मौके पर संघन आबादी, रास्ते व मकानात	
11	318	0.2780	हरिशंकर आदि	संकमणीय भूमिधरी की भूमि, आबादी बनी है	
12	322	0.2110	प्रमेन्द्र त्यागी	टैन्ट का गोदाम व कुछ भाग खाली पड़ा है	
13	343	1.2520	आबादी	ग्राम का संघन आबादी व रास्ते	
14	344	0.0630	मार्ग	आंशिक क्षेत्र मे दुकाने बनी है व कुछ भा मे मार्ग भी गतिमान है	मार्ग के स्थान पर आबादी
15	345	0.0510	राजेन्द्र आदि	सं0 भूमिधर की भूमि–आबादी बनी है	
16	346	0.2020	प्रेम कुमार त्यागी, ओमकली आदि	दुकाने बनी हुई है व चार दिवारी है	
17	350	0.114	मार्ग	आबादी द्वारा आंशिक अतिक्रमण व आंशिक क्षेत्रफल पर मार्ग चल रहा है	
18	354	0.0760	नाली	मौके पर रास्ता है	

19	364	0.0760	सखावतखान आदि	सं0भूधिरी की भूमि व प्लांटिग है	
20	376	0.1640	आबादी	नगर निगम द्वारा खाली करा लिया गया है	
21	380	0.2530	रविन्द्र शर्मा	चार दिवारी के अन्दर कबाडी का कार्य हो रहा है	
22	382	0.2900	नवीन परती	खाली है	
23	390	0.0760	आबादी	मौके पर खाली है	
24	404	0.2530	रूपचन्द आदि	सं0 भूमिधरी की भूमि है। छोटी फैक्ट्रिया लगी है व गोदाम है	
25	405	0.3960	कैलाशवती, मीना त्यागी आदि	छोटी-छोटी फैक्ट्रिया लगी है व गोदाम है	
26	454	0.0380	बंजर	मौके पर संघन आबादी व रास्ते व मकानात है	
27	468	0.1260	यशपाल आदि	सं0 भूमिधरी की भूमि- खाली है	
28	469	0.3020	यशपाल आदि	मौके पर चारदिवारी है व चारा बोया गया है	
29	470	0.1260	यशपाल आदि	नर्सरी व फार्म है	
30	472	0.0890	प्रेमचन्द आदि	मौके पर बरसीम चारा बोया है	
31	482	0.0760	लोकेश, रीता	मौके पर आबादी है	
32	483	0.0760	ज्ञानेश्वर, लोकेश	मौके पर आबादी बनी है	
33	484	0.0630	लोकेश, रीता	मौके पर आबादी है	
34	485	0.0760	लोकेश रीता	मौके पर आबादी है	
35	488	0.1140	मार्ग	आंशिक क्षेत्रफल मे दुकान बनी है व आंशिक क्षेत्रफल मे मार्ग चल रहा है	
36	489	0.1640	सर	मौके पर मन्दिर बना है, आंशिक भाग खाली है	
37	498	0.1520	प्रदीप आदि	सं0भूमिधरी है, पुरानी आबादी बनी है	
38	506	0.3420	ज्ञानेश्वर	सं0भूमिधरी है, पुरानी आबादी बनी है	
39	507	0.2460	ज्ञानेश्वर	सं0भूमिधरी है, पुरानी आबादी बनी है	
40	512	0.0380	बंजर	मौके पर खाली है	
41	517	0.0650	आबादी (बंजर)	मौके पर खाली है	
42	541	0.0510	नवीन परती	मौके पर संघन आबादी व रास्ते व मकानात है	
43	542	0.0510	नवीन परती	मौके पर सघन आबादी व रास्ते व मकानात है	
44	545	0.1770	आबादी	चारदिवारी व टिन शैड को नगर निग द्वारा गिरा दिया गया था परन्तु प्रमेन्द्र कुमार त्यागी द्वारा मा0 उच्च न्यायालय द्वारा स्टे लिया गया है। छायाप्रति संलग्न है । रिट सं0 37144/2018	
45	554	0.0630	नवीन परती	नगर निगम के कब्जे मे है	
46	559	0.1520	"	उक्त खसरा नम्बर मौके पर खाली करा लिया गया है । नगर निगम द्वारा परन्तु प्रमेन्द्र कुमार त्यागी द्वारा मा0 उच्च न्यायालय से स्टे लिया गया है । स्टे रिट संख्या 37144/2018 है।	

				छायाप्रति संलग्न है।	
47	560	0.1640	नवीन परती	उक्त खसरा नम्बर मौके पर खाली करा लिया गया है । नगर निगम द्वारा परन्तु प्रमेन्द्र कुमार त्यागी द्वारा मा0 उच्च न्यायालय से स्टे लिया गया है । स्टे रिट संख्या 37144/2018 है। छायाप्रति संलग्न है।	
48	561	0.1900	"	उक्त खसरा नम्बर मौके पर खाली करा लिया गया है । नगर निगम द्वारा परन्तु प्रमेन्द्र कुमार त्यागी द्वारा मा0 उच्च न्यायालय से स्टे लिया गया है । स्टे रिट संख्या 37144/2018 है। छायाप्रति संलग्न है।	
49	574	0.0380	"	मौके पर आबादी व रास्ते है	
50	595	0.1390	उत्तम सिंह भटटा कं0	मौके पर सघन आबादी है	
51	667	0.0380	अतुल कुमार आदि	मौके पर पुरानी सघन आबादी है।	
52	464	0.0380	बंजर	मौके पर संघन आबादी व रास्ते मकानात है	
53	558	0.1770	नवीन परती	उक्त खसरा नम्बर मौके पर खाली करा लिया गया है ।	

उपरोक्तानुसार आख्या सेवा मे प्रेषित हैं

तहसीलदार
गाजियाबाद

ANNEXURE 6

गाजियाबाद विकास प्राधिकरण

विकास पथ, गाजियाबाद।

I.S.O.-9001-2000, एवं I.S.O.-14001-2004 प्रमाणित संस्था

पत्रांक 477 / प्रवर्तन-जोन-1/2019 दिनांक 22-2-19

सेवा में,

मुख्य पर्यावरण अधिकारी/क्षेत्रीय अधिकारी,
आई0एन0एस0-2, सैक्टर-16,
यमुनापुरम, गाजियाबाद-201012

विषयः- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-412/2018 Sri Om Tyagi Vs Ministry of Envirment & Forst & Ors. के सम्बन्ध में।

महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-412/2018 Sri Om Tyagi Vs Ministry of Envirment & Forst & Ors. के सम्बन्ध में स्वकीय पत्रांक-4581/एनजीटी/ओए-412/18/19 दिनांक 21.02.2019 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें तीन बारातघरों के सम्बन्ध में चाही गयी सूचना का विवरण निम्न प्रकार है-

क्र0 सं0	फार्म हाउस/ बारातघर का नाम	मानचित्र स्वीकृत / अस्वीकृत	फार्म हाउस/बरातघर के विरूद्ध की गयी कार्यवाही का विवरण
1	मै0 वी जे फार्म हाउस/ बारातघर, खसरासंख्या-468, 469, 471, ग्राम घूकना, गाज़ियाबाद।	मानचित्र स्वीकृत नहीं	उ0प्र0 नगर योजना एवं विकास अधिनियम-1973 की धारा-28, 27 के अन्तर्गत वाद संख्या-69/19 दिनांक 22.02.2019 योजित किया गया है। कारण बताओं नोटिस जारी है। वाद सुनवाई की प्रकिया में है। वाद में सुनवाई की तिथि 02.03.2019 नियत है।
2	मै0 प्रेम फार्म हाउस, खसरा संख्या-322 ग्राम घूकना, गाजियाबाद।	मानचित्र स्वीकृत नहीं	उ0प्र0 नगर योजना एवं विकास अधिनियम-1973 की धारा-28, 27 के अन्तर्गत वाद संख्या-70/19 दिनांक 22.02.2019 योजित किया गया है। कारण बताओं नोटिस जारी है। वाद सुनवाई की प्रकिया में है। वाद में सुनवाई की तिथि 02.03.2019 नियत है।
3	मै0 वी0एस0 फार्म हाउस /बारातघर खसरा संख्या-75, ग्राम बोंडा, गाजियाबाद।	मानचित्र स्वीकृत नहीं	उ0प्र0 नगर योजना एवं विकास अधिनियम-1973 की धारा-28, 27 के अन्तर्गत वाद संख्या-36/15 योजित करते हुए कारण बताओं नोटिस जारी किया गया था जिसके कम में आवेदक द्वारा अपने बारातघर के निर्माण को शमन करने हेतु शमन आवेदन प्राधिकरण में प्रस्तुत किया गया था। जिसपर प्राधिकरण द्वारा प्रथम दृष्टया प्राप्त आपत्तियों के निराकरण हेतु आवेदक को पत्र प्रेषित किया गया था। परन्तु आवेदक द्वारा आपत्तियों का निराकरण नहीं कराया गया और न ही कोई सन्तोषजनक उत्तर ही प्रस्तुत किया गया। जिसके कारण निर्माण को स्थल पर सील किये जाने हेतु सील पूर्व कारण बताओं नोटिस जारी किया गया है।

उपरोक्तानुसार वांछित सूचना से अवगत होने का कष्ट करें।

22/02/2019

प्रवर्तन जोन-1

ANNEXURE 7

बोरवेल सीलिंग के सम्बंध में आदेश

आज दिनांक 22-02-2019 को निम्नलिखित फार्म हाउस/मैरेज हाल में स्थापित बोरवेल से भूजल निकासण के सम्बंध में सक्षम विभाग (CGWA) की अनुमति/अनापत्ति प्रमाण पत्र न प्राप्त होने के कारण बोरवेल का विद्युत संयोजन विच्छेदित कर सील किया गया :-

1. मै० बी० एस० फार्म, खसरा नं० 75, ग्राम - लोहन्जा, गाजियाबाद में स्थापित एक बोरवेल (01 HP) — सील
2. मै० बी० जे० नर्सरी/फार्म, खसरा नं० 468, 469 एवं 471, ग्राम - घुकना, गाजियाबाद में स्थापित एक बोरवेल (01 HP) — सील
3. मै० प्रेम फार्म हाउस, खसरा नं० 322, ग्राम - घुकना, गाजियाबाद में स्थापित एक बोरवेल (01 HP) — सील

22-2-19
(एन० के० पाण्डेय)
अवर अभियन्ता
उ०प्र० प्रदूषण नियंत्रण बोर्ड
गा० बाद

22.2.19
(अमित सिंह)
सहा० पर्या० अभियन्ता
उ०प्र० प्रदूषण नियंत्रण बोर्ड
गा० बाद

उपस्थित इकाई प्रतिनिधी
के नाम व हस्ताक्षर
विपिन त्यागी
22-2-19
(विपिन त्यागी)
मैनेजर

22/02/19
N7(H)
GZB